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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 27.11.2026*

\# **CNR No. DLHC010149122026**

\+ **W.P.(CRL) 1173/2026**

NITISH CHOPRA & ORS. .....Petitioners

Through: Mr. Nitin Tewari, Advocate.

versus

STATE NCT OF DELHI & ANR. .....Respondents

Through: Mr. Amol Sinha, ASC.
Respondent no.2 in person.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioners seek quashing of case FIR No. 193/2025 of PS Tilak Nagar for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

3. The respondent no.2 is present today and is identified by IO/SI Mohit.

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I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. No child was born from the wedlock of petitioner no.1 and respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that now she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed FIR No. 193/2025 of PS Tilak Nagar for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

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(JUDGE)

NOVEMBER 27, 2026/as

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